

As regards bank dacoities/robberies, the RBI have reported that during the years 1986 and 1987 (till 15.7.87) out of 15 cases of dacoities/robberies in the State of Gujarat involving an amount of Rs. 20.80 lakhs, 4 cases involving an amount of Rs. 6.11 lakhs have been reported from vadodra and

Rajkot districts. No case of bank dacoity robbery has been reported by banks in respect of Valsad, Surat, Broach, Bhavnagar and Amreli districts of Gujarat State. Information in respect of these 4 cases is as given below:

<i>Name of the Bank</i>	<i>Date of occurrence</i>	<i>Amt. involved</i>	<i>Amt. recovered</i>	<i>No. of persons arrested</i>
		<i>(Rs. in lakhs)</i>		
1. Central Bank of India, Rajkot	24.4.86	0.09	-	-
2. Vijaya Bank, Alkapuri, Vadodra	6.5.86	2.95	-	-
3. Bank of India, Vidyutnagar Vadodra	28.7.86	1.82	1.49	1
4. Bank of India, Rajmahal Road, Vadodra	23.3.87	1.25	1.25	2

The Reserve Bank of India have reported that no employee/officer of the banks was reported to be involved in any of the above case of dacoities/robberies.

Whilst occurrence of bank dacoities/robberies to a considerable extent depends on the general security environment in the locality, banks have been taking steps to improve their security arrangements so as to offer as little inducement as possible to miscreants to robbers and also to deter them. Depending on the risk factor involved, steps are also taken by banks to appoint security guards, instal appropriate alarm systems, etc. in branches. Since apprehension of the culprits concerned is the most important deterrent State Governments, including the State of Gujarat, have been requested to make all out efforts to arrest the culprits.

Loans for Industries in Gujarat

3686. SHRIMATI PATEL RAMABEN
RAMJIBHAI MAVANI:
SHRI UTTAMBHAI H. PATEL:

Will the Minister of FINANCE be pleased to state:

(a) whether a number of private parties and public limited companies applied for loans to set up industries in Gujarat during 1984 to 1987 (so far);

(b) if so, the names and details of the same;

(c) the amount applied for by each one and the details of industries in which the loans were proposed to be invested;

(d) the amount of loans sanctioned and released in each year;

(e) the criteria adopted for sanctioning the said loans; and

(f) the amount of loans likely to be sanctioned and released during 1987, 1988 and 1989 so as to boost the industries in Gujarat?

THE MINISTER OF STATE IN THE

MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (f). The information is being collected and to the extent available and permissible under rules will be laid on the Table of the House.

Dowry Taken by Civil Service Officers

3687. SHRI BRAJA MOHAN MOHANTY:
SHRIMATI BASAVARAJESWARI:
SHRI BHATTAM SRIRAMAMURTY:
SHRI P. KANNAN:
SHRIKALIPRASAD PANDEY:

Will the PRIME MINISTER be pleased to state:

(a) whether it has come to the notice of Government that some unmarried civil service officers and probationers especially those belonging to I.A.S. and I.P.S. are demanding and taking dowry for their marriages;

(b) if so, the details thereof;

(c) whether Government have taken any steps for preventing such officers from taking dowry;

(d) whether any administrative mechanism has been evolved to detect such cases of dowry taking;

(e) whether recently any memorandum in this regard was submitted by a Group of social reformers; and

(f) if so, the details thereof and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (f). It has been reported that three officers of the Indian Police Service allegedly demanded dowry for their mar-

riages. The concerned State Governments are taking action. In regard to the IAS, no specific case has been reported. However, a group of women has complained to the Minister of State that a number of probationers have been offered or have received dowry. As regards the Central Services, the information is not available centrally.

The Conduct Rules prohibit taking or giving dowry. Any member of the service violating this rule is liable to disciplinary action.

A Memorandum has been received from the Group referred to above suggesting that the IAS officers should be sensitised in regard to the social implications of the problem and should furnish declarations of non-acceptance of dowry and that disciplinary action should be taken if dowry is demanded. Suitable action has been initiated.

Investment by General Insurance Companies

3688. SHRI BRAJA MOHAN MOHANTY: Will the Minister of FINANCE be pleased to state:

(a) the total investments made by the general insurance companies in backward States during the last three years, with details thereof;

(b) the percentage of the investment for the benefit of the poorer strata of the society who are below the poverty line during the last three years, with details;

(c) the percentage of the investment for industrial and commercial ventures in private sector during the last three years, with details; and

(d) whether there is any proposal to change the investment policy of the general insurance companies, in the country and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). The